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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3692/2020

MOHAN LAL JAIN

..... Petitioner

Through Mr. Sumesh Dhawan, Advocate.

versus

INSOLVENCY AND BANKRUPTCY

BOARD OF INDIA AND ANR

..... Respondents

Through Mr. Vikas Mehta, Advocate for R-1.

Mr. Rahul Malhotra and Mr. Varun
Garg, Advocates for R-2.

CORAM:

HON'BLE MR. JUSTICE A. K. CHAWLA

ORDER

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23.06.2020

W.P.(C) 3692/2020 & CM APPL. 13210/2020, 13211/2020 & 13212/2020

During the course of hearing, ld. counsel for the petitioner states that a compilation of the documents has come to be filed by the petitioner but it is not on record.

Mr. Mehta, ld. Counsel for respondent no. 1 – Insolvency and Bankruptcy Board of India also states that he has not yet received copy of any compilation. Mr. Dhawan, ld. Counsel for the petitioner on his part submits that a copy of the compilation shall be served on the respondents today itself once again.

List on 29.06.2020. Matter shall be taken up at the 'End of the Board'.

A. K. CHAWLA, J

JUNE 23, 2020/nn